

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 30<sup>th</sup> the day of April, 2008

ORIGINAL APPLICATION NO. 250 OF 2006

HON'BLE MRS. MEERA CHHIBBER, MEMBER- J.  
HON'BLE MR. N.D. DAYAL, MEMBER- A.

Suresh Chandra Vaishnava, S/o Late K.R. Vaishnava,  
Resident of House 328/4, Shastri Nagar, Kanpur.

.....APPLICANT

VERSUS

1. Union of India through the Secretary,  
Govt. of India, M/o Defence Production,  
Govt. of India, New Delhi
2. The Secretary, Ordnance Factory Board,  
10-A, S.K. Bose Road, Kolkata- 700001.
3. The Joint Controller of Accounts (Fys.),  
Accounts Office, Ordnance Factory, Kalpi Road,  
Kanpur- 208009.
4. The Sr. General Manager,  
Ordnance Factory, Kalpi Road, Kanpur- 208009.

.....RESPONDENTS

Present for the applicant : Sri Arvind Singh  
Present for the respondents: Sri S.P. Sharma

O R D E R

BY HON'BLE MRS. MEERA CHHIBBER, J.M.

By this O.A the applicant has sought for direction to the respondents for grant of arrear of pay from 12.09.1994 to 12.09.2007.

2. It is stated by the learned counsel for the applicant that the applicant was initially granted promotion w.e.f. 12.05.1997 as Chargeman-I (Tech.), which was subsequently revised w.e.f. 12.09.1994.

However, <sup>though</sup> ~~this~~ promotion was given retrospectively pursuant to the order



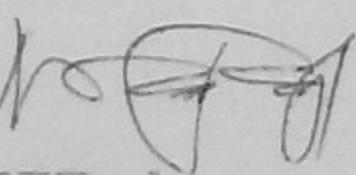
(6)

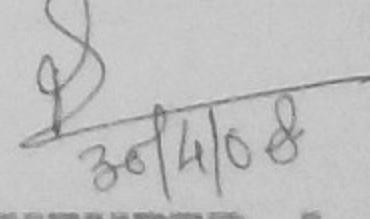
passed by the Hon'ble Supreme Court in the year 2003, but till date neither his representation dated 09.04.2005, which is Annexure-10 at page 45 to the O.A, has been decided nor any reply has been given by the office of D.C.D.A to the letters dated 02.08.2004 and 19.08.2004 written by the Assistant Works Manager (Admn.), Kanpur (page 42 and 44 to the O.A).

3. Perusal of the letter dated 02.08.2004 (page 42 of the O.A) shows that the Ordnance Factory, Kanpur has already written in its letter that the individual is entitled for arrears w.e.f. 12.09.1994 to 30.04.2003 when he was in the grade of C.M-I (T) and has requested to audit the bill for payment to the applicant. Since it is stated by the applicant that no response has been given by the respondents till date, without going in to the merits of the case, this O.A can be disposed of at the admission stage by giving certain directions to the respondents.

4. Accordingly this O.A is disposed of finally at the admission stage itself, without going in to the merits of the case, by directing the respondents to expedite the matter with the concerned authority (by giving copy of the order of this Tribunal) so that atleast a final order may be passed by them in the matter after examining all the facts and instructions on the subject and communicate the decision with reasons to the applicant. This exercise shall be completed within a period of four months from the date of receipt of certified copy of this order.

5. There will be no order as to costs.

  
MEMBER- A.

  
30/4/08  
MEMBER- J.

/Anand/